

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-325/ND/2020**

**IN THE MATTER OF:**

**M/s. Resbird Technologies Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Travel Planners Ltd & Ors.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Virender Mehta, Mr. Gautam Mehta and Mr. Tarak Saha, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

The counsel for the Operational-creditor has submitted that the bank statement as well as a certificate under Section 203 of the Income Tax stipulates furnishing of certificate of tax deduction at source has been filed and he has also filed the proof of service along with the affidavit. The same are taken on record. No one is present at the time of hearing on behalf of the corporate-debtor. Registry may serve notice on the corporate-debtor for its appearance as well as for filing reply in the matter. Matter is adjourned to 18.03.2020.

**- 2d -**

**(V.K. Subburaj)  
Member (T)**

**- 2d -**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)